

# Raw Jute (Central Jute Board And Miscellaneous Provisions) Repealing Act, 1952

## 15 of 1952

[05 August 1952]

CONTENTS

1. Short title

- 2. Repeal of West Ben. Act VI of 1951
- 3. Protection

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PREAMBLE

An Act to repeal the Raw Jute (Central Jute Board and Miscellaneous Provisions) Act, 1951.

Whereas it is expedient to repeal the Raw Jute (Central Jute Board and Miscellaneous Provisions) Act, 1951;

It is hereby enacted as follows:-

1 For Statement of Objects and Reasons, see the Calcutta Gazette. Extraordinary, dated the 21st June, 1952, Pt. IVA, page 1304; for proceedings of the West Bengal Legislative Assembly, see the proceedings of the meeting of the West Bengal Legislative Assembly held on the 11th July, 1952; and for proceedings of the West Bengal Legislative Council, see the proceedings of the meeting of the West Bengal Legislative Council, see the proceedings of the meeting of the West Bengal Legislative Council, see the proceedings of the July, 1952

### 1. Short title :-

This Act may be called the Raw Jute (Central Jute Board and Miscellaneous Provisions) Repealing Act, 1952.

### 2. Repeal of West Ben. Act VI of 1951 :-

The Raw Jute (Central Jute Board and Miscellaneous Provisions) Act, 1951, is hereby repealed.

# 3. Protection :-

(1) Notwithstanding the repeal of the Raw Jute (Central Jute Board and Miscellaneous Provisions) Act, 1951, no suit or other legal proceeding shall lie against the State Government and no suit, prosecution or other legal proceeding shall lie against any person for anything which was in good faith done, or intended to be done, under that Act or any rules made thereunder while that Act was in force.

(2) The provisions of sub-section (1) shall be in addition to and not in derogation of the provisions of section 8 of the Bengal General Clauses Act, 1899.